
-ALC1/2009 MEETING DATE : 20.01.2010

1

5

3	Case No.:168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued by DC(SSI). Accordingly the case may be re-listed on 17.2.2010..			

4	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/9/2009 by Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 17.2.2010..			

5

Case No.:25/19/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Approved
HQ File :01/83/050/00632/AM09/	RLA File :02/24/040/00115/AM09/	Lic.No/Date:0210115464 29.07.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 20.1.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Metalised Film Laminate of Kraft Paper (containing Kraft paper 70 GSM, Metalised Film and LDPE)	1 MT	Kraft Paper 70 GSM	1.05 Kg/Kg content of kraft paper in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

6	Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) stated that the export item relates to Deptt. of Electronics and Deptt. of Mines. The Committee decided to refer the application to Deptt. of Electronics and Deptt. of Mines. Accordingly the case may be re-listed on 17.2.2010.			

7	Case No.:8/49/83-ALC1/2008	Party Name:UMANG PHARMATECH PVT.LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/01324/AM09/	RLA File :03/95/040/00791/AM09/	Lic.No/Date:0310508546 20.02.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

8	Case No.:18/49/83-ALC1/2008	Party Name:KANISSHKA FLORA CHEM INDIA	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/01334/AM09/	RLA File :04/24/040/00267/AM09/	Lic.No/Date:0410102502 25.02.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 8.1.2010 requested to allow time to give the required information. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 17.2.2010.			

9	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.2.2010.			

10	Case No.:5/13/83-ALC1/2009	Party Name:SPAC TAPIOCA PRODUCTS(INDIA)LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00214/AM10/	RLA File :32/24/040/00007/AM10/	Lic.No/Date:3210040260 24.04.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

11	Case No.:5/7/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00068/AM10/	RLA File :03/94/040/00021/AM10/	Lic.No/Date:0310518211 04.05.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 17.2.2010.			

12	Case No.:11/13/83-ALC1/2009	Party Name:LUK PLASTCON LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00220/AM10/	RLA File :50/24/040/00001/AM10/	Lic.No/Date:5010000030 04.05.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 17.2.2010.			

13	Case No.:5/27/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00497/AM10/	RLA File :03/94/040/00037/AM10/	Lic.No/Date:0310518481 05.05.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 23/11/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010..			

14	Case No.:27/21/83-ALC1/2009	Party Name:S.M.S.INDUSTRIES,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00398/AM10/	RLA File :32/24/040/00010/AM10/	Lic.No/Date:3210040367 15.05.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/10/2009 by Deptt. of C&PC (PC.Div.). Reminder issued on 1.1.2010. Accordingly the case may be re-listed on 17.2.2010..			

15	Case No.:3/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/85/050/00031/AM10/	RLA File :02/24/040/00002/AM10/	Lic.No/Date:0210126586 18.05.2009	Defer Date:17.02.2010
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 17.2.2010.			

16	Case No.:4/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/85/050/00032/AM10/	RLA File :02/24/040/00007/AM10/	Lic.No/Date:0210126589 18.05.2009	Defer Date:17.02.2010
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda			

and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 17.2.2010.

17	Case No.:5/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/85/050/00033/AM10/	RLA File :02/24/040/00008/AM10/	Lic.No/Date:0210126590 18.05.2009	Defer Date:17.02.2010
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 17.2.2010.			

18	Case No.:6/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/85/050/00034/AM10/	RLA File :02/24/040/00009/AM10/	Lic.No/Date:0210126594 18.05.2009	Defer Date:17.02.2010
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 17.2.2010.			

19	Case No.:7/4/85-ALC3/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/85/050/00035/AM10/	RLA File :02/24/040/00012/AM10/	Lic.No/Date:0210126595 18.05.2009	Defer Date:17.02.2010
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSl). Accordingly the case may be re-listed on 17.2.2010.			

20	Case No.:18/9/83-ALC1/2009	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00141/AM10/	RLA File :03/95/040/00082/AM10/	Lic.No/Date:0310520189 18.05.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1/1/2010 issued by this office. Accordingly the case may be re-listed on 17.2.2010.			

	Case No.:7/30/83-ALC1/2009	Party Name:MULDER (INDIA) PVT LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Approved
--	-----------------------------------	-----------------------------------	--	-----------------------------

21	HQ File :01/83/050/00559/AM10/	RLA File :07/24/040/00030/AM10/	Lic.No/Date:0710064943 22.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to withdrawn the case because it is already approved in NC Meeting No.40/10 dt. 30.12.2009.				

22	Case No.:4/27/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00496/AM10/	RLA File :03/94/040/00135/AM10/	Lic.No/Date:0310521542 27.05.2009	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 1/12/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.2.2010.				

23	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.2.2010.				

24	Case No.:18/11/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00181/AM10/	RLA File :05/24/040/00115/AM10/	Lic.No/Date:0510242775 02.06.2009	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 18/1/2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.2.2010.				

25	Case No.:3/27/83-ALC1/2009	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00495/AM10/	RLA File :06/24/040/00006/AM10/	Lic.No/Date:0610015606 02.06.2009	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.				

	Case No.:8/39/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HO File :01/83/050/00715/AM10/	RLA File :03/94/040/01116/AM09/	Lic.No/Date:0310522622	Defer

26			04.06.2009	Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.				

27	Case No.: 6/27/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status: Case Deferred
	HQ File :01/83/050/00498/AM10/	RLA File :03/95/040/00139/AM10/	Lic.No/Date:0310523129 09.06.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 20.1.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Production/consumption data for atleast chromo paper and silicon coated paper duly certified by Central Excise Authority Accordingly the case may be re-listed on 17.2.2010. D/L issued on 21/1/10.			

28	Case No.: 11/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status: Case Deferred
	HQ File :01/83/050/00503/AM10/	RLA File :10/24/040/00023/AM10/	Lic.No/Date:1010033967 09.06.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.2.2010.			

29	Case No.: 2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status: Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.2.2010.			

30	Case No.: 12/15/83-ALC1/2009	Party Name:DEEP PLAST INDUSTRIES	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status: Case Approved
	HQ File :01/83/050/00263/AM10/	RLA File :08/24/040/00245/AM09/	Lic.No/Date:0810081113 30.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/75/2009-PC-II dated 24.12.2009 as under:-			

Export Item	Qty.	Import Item	Qty.
UV Stabilizer Master Batch (containing 20+/-1% UV Stabilizer and 80+/-1% LLDPE)	1 Kg	1. UV Stabilizer	0.202 Kg
		2. LLDPE Granules	0.808 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

31	Case No.:39/39/83-ALC1/2009	Party Name:STERLING TAPES LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00746/AM10/	RLA File :37/24/040/00001/AM10/	Lic.No/Date:3710001031 10.07.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

32	Case No.:8/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00290/AM10/	RLA File :03/95/040/01033/AM09/	Lic.No/Date:0310528613 13.07.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 15/1/2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.2.2010.			

33	Case No.:36/17/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00318/AM10/	RLA File :03/95/040/00126/AM09/	Lic.No/Date:0310529516 17.07.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 15/1/2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.2.2010.			

34	Case No.:43/17/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00328/AM10/	RLA File :03/94/040/00282/AM10/	Lic.No/Date:0310529941 21.07.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 12/10/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010..			

Case No.:5/19/83-ALC1/2009	Partv Name:LIBERTY WHITEWARE LTD..	Meet No/Date:43/83-ALC1/2009	Status:Case
-----------------------------------	------------------------------------	------------------------------	--------------------

35			20.01.2010	Approved
	HQ File :01/83/050/00346/AM10/	RLA File :05/24/040/00235/AM10/	Lic.No/Date:0510246581 24.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the case has already been approved in the M.No.41/10 dated 6/1/2010 in Case No.M-195. Hence the case is withdrawn.			

36	Case No.:13/19/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00354/AM10/	RLA File :03/94/040/00335/AM10/	Lic.No/Date:0310531025 28.07.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

37	Case No.:14/19/83-ALC1/2009	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00355/AM10/	RLA File :02/24/040/00052/AM10/	Lic.No/Date:0210129692 29.07.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA called for vide letter dated 11/12/2009 . Reminder issued on 1.1.2010. Accordingly the case may be relisted on 17.2.2010.			

38	Case No.:15/19/83-ALC1/2009	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00356/AM10/	RLA File :05/24/040/00186/AM10/	Lic.No/Date:0510246893 29.07.2009	Defer Date:03.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 28/10/2009 issued by this office. Reminder dated 4.12.2009 and final reminder issued on 1.1.2010. Accordingly the case may be re-listed on 3.2.2010.			

39	Case No.:15/27/83-ALC1/2009	Party Name:SHRENO LIMITED, (GLASS DIVISION)	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00507/AM10/	RLA File :34/24/040/00062/AM10/	Lic.No/Date:3410024814 31.07.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1/1/2010 issued by this office. Accordingly the case may be re-listed on 17.2.2010.			

40	Case No.:3/21/83-ALC1/2009	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00374/AM10/	RLA File :02/24/040/00080/AM10/	Lic.No/Date:0210130118 07.08.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29/10/2009 issued by this office. Reminder issued on 1.1.2010. Accordingly the case may be re-listed on 17.2.2010.			

41	Case No.:44/39/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Approved
	HQ File :01/83/050/00751/AM10/	RLA File :08/24/040/00289/AM08/	Lic.No/Date:0810082197 11.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div.) forwarded vide their U.O. No.46011/93/2009-PC-II dated 20.1.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sulfonated Polyester Resin	1 Kg	1. Diethylene Glycol	0.1922 Kg
			2. Mono Ethylene Glycol	0.1716 Kg
			3. 5-Sodiosulfo Isophthalic Acid	0.1420 Kg
			4. Pure Terphthalic Acid	0.6750 Kg
			5. Butyl Stanoic Acid	0.0044 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

42	Case No.:45/39/83-ALC1/2009	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00752/AM10/	RLA File :03/95/040/00303/AM10/	Lic.No/Date:0310533571 13.08.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

43	Case No.:3/23/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00444/AM10/	RLA File :03/94/040/01134/AM09/	Lic.No/Date:0310534061 18.08.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

44	Case No.:4/23/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00445/AM10/	RLA File :09/24/040/00140/AM10/	Lic.No/Date:0910039026 19.08.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

45	Case No.:7/23/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00448/AM10/	RLA File :31/24/040/00078/AM10/	Lic.No/Date:3110039630 19.08.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 6/11/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 1.1.2010 issued by this office. Accordingly the case may be re-listed on 17.2.2010..			

F46	Case No.:9/23/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00450/AM10/	RLA File :03/94/040/00333/AM10/	Lic.No/Date:0310534808 21.08.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

47	Case No.:12/23/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00453/AM10/	RLA File :03/95/040/00322/AM10/	Lic.No/Date:0310535191 25.08.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 15/1/2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.2.2010.			

48	Case No.:15/23/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00456/AM10/	RLA File :10/24/040/00055/AM10/	Lic.No/Date:1010035113 26.08.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.2.2010.			

49	Case No.:55/34/83-ALC1/2009	Party Name:ITC LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00640/AM10/	RLA File :09/24/040/00145/AM10/	Lic.No/Date:0910039165 31.08.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 12/1/2010 . Accordingly the case may be relisted on 17.2.2010.			

50	Case No.:5/26/83-ALC1/2009	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00479/AM10/	RLA File :03/94/040/00436/AM10/	Lic.No/Date:0310537288 11.09.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1/1/2010 issued by this office. Accordingly the case may be re-listed on 17.2.2010.			

51	Case No.:24/27/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00516/AM10/	RLA File :04/24/040/00102/AM10/	Lic.No/Date:0410107872 15.09.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 1/1/2010 . Accordingly the case may be relisted on 17.2.2010.			

52	Case No.:27/27/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00519/AM10/	RLA File :05/23/040/00047/AM10/	Lic.No/Date:0510249484 17.09.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 18/1/2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 17.2.2010.			

53	Case No.:25/27/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00517/AM10/	RLA File :02/24/040/00126/AM10/	Lic.No/Date:0210131727 18.09.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 1/1/2010. The representative of D/O C&PC (Chem.Div.) stated that certain information has been called for from firm vide letter No.15022/14/2009-Ch-II dated 31.12.2009. Accordingly the case may be relisted on			

17.2.2010.

54	Case No.:10/39/83-ALC1/2009	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00717/AM10/	RLA File :03/94/040/00478/AM10/	Lic.No/Date:0310538823 22.09.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1/1/2010 issued by this office. Accordingly the case may be re-listed on 17.2.2010.			

55	Case No.:31/27/83-ALC1/2009	Party Name:CORTICA MFG(INDIA) PVT LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Approved
	HQ File :01/83/050/00523/AM10/	RLA File :04/24/040/00106/AM10/	Lic.No/Date:0410107977 23.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 20.1.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Nitrile Rubberised Cork Sheets Containing 38% cork and min. 27.5% nitrile rubber	1 Kg	1. Granulated Cork 2. Acrylo Nitrile Butadiene Rubber	0.399 Kg 0.280 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.:33/27/83-ALC1/2009	Party Name:NU-CORK PRODUCTS(P) LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Approved
	HQ File :01/83/050/00525/AM10/	RLA File :05/24/040/00314/AM10/	Lic.No/Date:0510249782 23.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting. On the basis of written comments dated 20/1/10 offered by him the Committee decided to approve the case as applied for which includes 5% wastage.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

57	Case No.:34/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00526/AM10/	RLA File :10/24/040/00062/AM10/	Lic.No/Date:1010035372 24.09.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 17.2.2010.

58	Case No.:35/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00527/AM10/	RLA File :10/24/040/00064/AM10/	Lic.No/Date:1010035373 24.09.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 17.2.2010.			

59	Case No.:41/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00748/AM10/	RLA File :03/94/040/00492/AM10/	Lic.No/Date:0310541165 09.10.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

60	Case No.:38/39/83-ALC1/2009	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00745/AM10/	RLA File :03/95/040/00450/AM10/	Lic.No/Date:0310541483 12.10.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

61	Case No.:20/39/83-ALC1/2009	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00727/AM10/	RLA File :03/95/040/00297/AM10/	Lic.No/Date:0310541608 23.10.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 20.1.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Bifurcation in quantity of each type of export product 2. Size of the rolls to be exported 3. Whether import is single coated or both side coated paper Accordingly the case may be re-listed on 17.2.2010. D/L issued on 21.1.2010.			

62	Case No.:27/39/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00734/AM10/	RLA File :03/95/040/00455/AM10/	Lic.No/Date:0310541599 23.10.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

63	Case No.:31/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00738/AM10/	RLA File :03/94/040/00403/AM10/	Lic.No/Date:0310541694 23.10.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

64	Case No.:42/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00749/AM10/	RLA File :03/94/040/00537/AM10/	Lic.No/Date:0310541719 23.10.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

65	Case No.:22/39/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00729/AM10/	RLA File :08/24/040/00180/AM10/	Lic.No/Date:0810083717 27.10.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

66	Case No.:26/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00733/AM10/	RLA File :03/94/040/00313/AM10/	Lic.No/Date:0310542657 27.10.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

	Case No.:11/39/83-ALC1/2009	Party Name:NEW (INDIA) IMAGING	Meet No/Date:43/83-ALC1/2009	Status:Case
--	------------------------------------	--------------------------------	------------------------------	--------------------

67		INDUSTRIES PVT. LTD.	20.01.2010	Approved
	HQ File :01/83/050/00718/AM10/	RLA File :03/95/040/00447/AM10/	Lic.No/Date:0310542900 28.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting. On the basis of written comments dated 20/1/2010 offered by him the Committee decided to approve the case as applied for which includes 5% wastage. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

68	Case No.:21/39/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00728/AM10/	RLA File :08/24/040/00181/AM10/	Lic.No/Date:0810083745 28.10.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

69	Case No.:25/39/83-ALC1/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00732/AM10/	RLA File :03/94/040/00575/AM10/	Lic.No/Date:0310543007 28.10.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

70	Case No.:23/39/83-ALC1/2009	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00730/AM10/	RLA File :03/94/040/00579/AM10/	Lic.No/Date:0310543087 29.10.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 20.1.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Trifurcation in quantity of each type of paper to be imported. 2. GSM of silicon coating in export 3. Exact name of catalyst and cross linker along with their catalogue Accordingly the case may be re-listed on 17.2.2010. D/L issued on 21.1.2010.			

	Case No.:14/39/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA	Meet No/Date:43/83-ALC1/2009	Status:Deffered
--	------------------------------------	---------------------------------------	------------------------------	------------------------

71		PVT.LTD.	20.01.2010	and Re-indexed
	HQ File :01/83/050/00721/AM10/	RLA File :03/94/040/00638/AM10/	Lic.No/Date:0310543797 04.11.2009	Defer Date:20.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

72	Case No.:15/39/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00722/AM10/	RLA File :03/94/040/00639/AM10/	Lic.No/Date:0310543801 04.11.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

73	Case No.:30/39/83-ALC1/2009	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00737/AM10/	RLA File :08/24/040/00197/AM10/	Lic.No/Date:0810084056 10.11.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

74	Case No.:28/39/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00735/AM10/	RLA File :08/24/040/00185/AM10/	Lic.No/Date:0810084080 11.11.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/12/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 17.2.2010. Reminder dated 21.1.2010 issued by this office.			

75	Case No.:2/35/83-ALC1/2009		Party Name:SEQUENT SCIENTIFIC LIMITED		Meet No/Date:43/83-ALC1/2009 20.01.2010		Status:Case Approved	
	HQ File :01/83/050/00656/AM10/		RLA File :03/95/040/00339/AM10/		Lic.No/Date:0310545265 12.11.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/77/2007-Ch-II dated 21.12.2009 as under:-							
	Export Item		Qty.	Import Item		Qty.		

Quent 19 4,4-Biphenylene-bis [0,0-bis (2,4-di-tert-butylphenyl) phosphonite]	1 Kg	1. Biphenyl 2. 2,4 Ditertiary butyl Phenol	0.189 Kg 0.886 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:34/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00741/AM10/	RLA File :03/94/040/00447/AM10/	Lic.No/Date:0310545343 12.11.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

77	Case No.:35/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00742/AM10/	RLA File :03/94/040/00324/AM10/	Lic.No/Date:0310545340 12.11.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

78	Case No.:1/35/83-ALC1/2009	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00655/AM10/	RLA File :02/24/040/00157/AM10/	Lic.No/Date:0210133727 13.11.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

79	Case No.:4/35/83-ALC1/2009	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00658/AM10/	RLA File :03/95/040/00502/AM10/	Lic.No/Date:0310545531 13.11.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 18/1/2010 . Accordingly the case may be relisted on 17.2.2010.			

	Case No.:32/39/83-ALC1/2009	Party Name:SURFACTANT SPECIALITIES LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HO File :01/83/050/00739/AM10/	RLA File :03/95/040/00473/AM10/	Lic.No/Date:0310545422	Defer

80		13.11.2009	Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

81	Case No.:33/39/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00740/AM10/	RLA File :03/95/040/00501/AM10/	Lic.No/Date:0310545510 13.11.2009	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.				
82	Case No.:36/39/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00743/AM10/	RLA File :03/94/040/00686/AM10/	Lic.No/Date:0310546309 18.11.2009	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.				

83	Case No.:4/39/83-ALC1/2009	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00711/AM10/	RLA File :05/23/040/00122/AM10/	Lic.No/Date:0510254327 09.12.2009	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 17.2.2010.				

84	Case No.:2/39/83-ALC1/2009	Party Name:CHEMSHEL ENTERPRISES PVT.LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00709/AM10/	RLA File :02/24/040/00168/AM10/	Lic.No/Date:0210135038 10.12.2009	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. . Accordingly the case may be relisted on 17.2.2010.				

85	Case No.:3/39/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00710/AM10/	RLA File :08/24/040/00245/AM10/	Lic.No/Date:0810084786 10.12.2009	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the				

D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.

86	Case No.:5/39/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00712/AM10/	RLA File :03/95/040/00573/AM10/	Lic.No/Date:0310550383 11.12.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 20.1.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Clarification regarding GSM of export product since as per import item mentioned in the application the GSM of export product should be 154 GSM rather than 165 GSM 2. Production/consumption data duly certified by Central Excise for the last one year Accordingly the case may be re-listed on 17.2.2010.			

87	Case No.:6/39/83-ALC1/2009	Party Name:ESKAY FINE CHEMICALS	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00713/AM10/	RLA File :03/94/040/00752/AM10/	Lic.No/Date:0310550456 11.12.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

88	Case No.:7/39/83-ALC1/2009	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00714/AM10/	RLA File :02/24/040/00153/AM10/	Lic.No/Date:0210135192 14.12.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and send the application to Deptt. of C&PC(PC.Div.). The copy of the application was handed over to Shri A.K Aggarwal in the meeting No.43/10 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 17.2.2010.			

89	Case No.:16/39/83-ALC1/2009	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Approved
	HQ File :01/83/050/00723/AM10/	RLA File :05/23/040/00107/AM10/	Lic.No/Date:0510254555 15.12.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, CLA, New Delhi letter No.05/24/40/107/AM10 dated 18/12/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

90	Case No.:17/39/83-ALC1/2009	Party Name:MONARCH CATALYST PVT.LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00724/AM10/	RLA File :03/95/040/00484/AM10/	Lic.No/Date:0310550921 15.12.2009	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

91	Case No.:1/43/83-ALC1/2009	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00792/AM10/	RLA File :02/24/040/00169/AM10/	Lic.No/Date:0210136183 06.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

92	Case No.:2/43/83-ALC1/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00793/AM10/	RLA File :03/95/040/00576/AM10/	Lic.No/Date:0310553891 06.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

93	Case No.:3/43/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00794/AM10/	RLA File :03/94/040/00834/AM10/	Lic.No/Date:0310554001 06.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

94	Case No.:5/43/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00796/AM10/	RLA File :05/24/040/00321/AM10/	Lic.No/Date:0510255789 06.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

	Case No.:4/43/83-ALC1/2009	Partv Name:ARTEK SURFIN CHEMICALS	Meet No/Date:43/83-ALC1/2009	Status:Case
--	-----------------------------------	-----------------------------------	------------------------------	--------------------

95		LIMITED.	20.01.2010	Deferred
	HQ File :01/83/050/00795/AM10/	RLA File :03/94/040/00723/AM10/	Lic.No/Date:0310554235 07.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 17.2.2010.			

96	Case No.:6/43/83-ALC1/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00797/AM10/	RLA File :03/94/040/00838/AM10/	Lic.No/Date:0310554407 08.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

97	Case No.:7/43/83-ALC1/2009	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00798/AM10/	RLA File :08/24/040/00279/AM10/	Lic.No/Date:0810085651 08.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

98	Case No.:8/43/83-ALC1/2009	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00799/AM10/	RLA File :08/24/040/00280/AM10/	Lic.No/Date:0810085652 08.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

99	Case No.:9/43/83-ALC1/2009	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00800/AM10/	RLA File :08/24/040/00281/AM10/	Lic.No/Date:0810085653 08.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

	Case No.:10/43/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
--	------------------------------------	---------------------------------------	--	---------------------------------

100	HQ File :01/83/050/00801/AM10/	RLA File :08/24/040/00282/AM10/	Lic.No/Date:0810085654 08.01.2010	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010				

101	Case No.:11/43/83-ALC1/2009	Party Name:ALOK INDUSTRIES	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00802/AM10/	RLA File :05/23/040/00150/AM10/	Lic.No/Date:0510255908 08.01.2010	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010				

102	Case No.:12/43/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00803/AM10/	RLA File :04/24/040/00258/AM10/	Lic.No/Date:0410110766 11.01.2010	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010				

103	Case No.:13/43/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00804/AM10/	RLA File :08/24/040/00283/AM10/	Lic.No/Date:0810085674 12.01.2010	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010				

104	Case No.:14/43/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00805/AM10/	RLA File :08/24/040/00278/AM10/	Lic.No/Date:0810085696 12.01.2010	Defer Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010				

	Case No.:15/43/83-ALC1/2009	Party Name:GSC, GLASS PVT.LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HO File :01/83/050/00806/AM10/	RLA File :05/24/040/00034/AM10/	Lic.No/Date:0510256117	Defer

105			12.01.2010	Date:17.02.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010				

106	Case No.:16/43/83-ALC1/2009	Party Name:GSC, GLASS PVT.LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00807/AM10/	RLA File :05/24/040/00739/AM09/	Lic.No/Date:0510256120 12.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

107	Case No.:17/43/83-ALC1/2009	Party Name:GSC, GLASS PVT.LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00808/AM10/	RLA File :05/24/040/00756/AM09/	Lic.No/Date:0510256125 12.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

108	Case No.:18/43/83-ALC1/2009	Party Name:NARSIPUR CHEMICALS PVT LTD	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00809/AM10/	RLA File :03/95/040/00579/AM10/	Lic.No/Date:0310554857 12.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

109	Case No.:19/43/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Deferred
	HQ File :01/83/050/00810/AM10/	RLA File :03/95/040/00633/AM10/	Lic.No/Date:0310554888 12.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

	Case No.:20/43/83-ALC1/2009	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Approved
	HQ File :01/83/050/00811/AM10/	RLA File :03/95/040/00658/AM10/	Lic.No/Date:0310554925 12.01.2010	Defer Date:

110	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/77/2007-Ch-II dated 21.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Quent 19	1 Kg	1. Biphenyl	0.189 Kg
	4,4-Biphenylene-bis [0,0-bis (2,4-di-tert-butylphenyl) phosphonite]		2. 2,4 Ditertiary butyl Phenol	0.886 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

111	Case No.: 21/43/83-ALC1/2009	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status: Case Deferred
	HQ File :01/83/050/00812/AM10/	RLA File :05/23/040/00101/AM10/	Lic.No/Date:0510256138 12.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

112	Case No.: 24/43/83-ALC1/2009	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status: Case Added
	HQ File :01/83/050/00815/AM10/	RLA File :07/24/040/00387/AM10/	Lic.No/Date:0710069423 13.01.2010	Defer Date:
	Decision : This case is not included in the agenda for the meeting. Accordingly the case may be relisted on 17.2.2010			

113	Case No.: 22/43/83-ALC1/2009	Party Name:EMAMI LIMITED,	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status: Case Deferred
	HQ File :01/83/050/00813/AM10/	RLA File :02/24/040/00162/AM10/	Lic.No/Date:0210136461 14.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

114	Case No.: 23/43/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status: Case Deferred
	HQ File :01/83/050/00814/AM10/	RLA File :03/95/040/00653/AM10/	Lic.No/Date:0310555249 14.01.2010	Defer Date:17.02.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 17.2.2010			

115	Case No.:25/43/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:43/83-ALC1/2009 20.01.2010	Status:Case Added
	HQ File :01/83/050/00816/AM10/	RLA File :05/23/040/00086/AM10/	Lic.No/Date:0510256456 15.01.2010	Defer Date:
	Decision : This case is not included in the agenda for the meeting. Accordingly the case may be relisted on 17.2.2010			

Date:27.01.2010
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer